## ASSAM ACT No.XXV OF 1962

THE GOALPARA TENANCY (EMERGENCY PROVISIONS) ACT, 1962

(As passed by the Assembly)

## (Received the assent of the Governor on the 7th September 1962)

[Published in the Assam Gazette, Extraordinary, dated the 11th September 1962]

> An Act

to extend the period of limitation under the Goalpara Tenancy Act, 1929.

Preamble Whereas is was not practicable for the people to file suit for the decision of any dispute in respect of records-of-rights within the period of limitation;

> And whereas it is now considered expedient to extend the said period of limitation in the manner hereinafter appearing;

> It is hereby enacted in the Thirteenth Year of the Republic of India as follows:-

Short title, commencement.

- 1. (1) This Act may be called the Goalpara Tenanextent and cy (Emergency Provisions) Act, 1962.
  - (2) It shall have the like extent as the Goalpara Assam Act I Tenancy Act, 1929.
  - (3) It shall come into force at once and shall remain in force for four months.

Extension of 2. Notwithstanding anything contained in subthe period of section (1) of Section 103 of the Goalpara Tenancy limitation for the purpose of in-within four months of the coming into force of this situation of Act, even if the period of four months prescribed Assam Act I Section 103 of the Assam instituted shall be deemed to have been instituted Act I 1929. within time.

Savings.

- 3. The expiry of this Act at the end of four months from the commencement thereof shall not affect,—
  - (a) the previous operation of, or anything duly done or suffered under, this Act, or
  - (b) any right, privilege, obligation or liability acquired, accrued or incurred under this Act; or
  - (e) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability as aforesaid;

and any such investigation, legal proceeding or remedy may be continued or enforced as if this Act had not expired.